

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 127
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation and Amusement Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.12.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. Sanyam Goel, PCS, Mr. Dhruvad Das, Ms. Tanvi Jain, Mr. Deepak Motla, Mohtashima Kibriya, Advs. for IRP.

For the Respondent(s): Ms. Sadiqua Fatima, Mr. Mithlesh Kumar, Mr. Dharmendra Verma, Advs. for R4,10&11 in CA 1313/2018. & for all respondents in CA-979/2018.

ORDER

CA-1313(PB)/2018

Notice of the application.

Ms. Sadiqua Fatima, learned counsel appears for non-applicants-respondents 4, 10 & 11 accepts notice. A complete copy of the application has already been handed over to her. Reply be filed within one week with a copy in advance to the counsel opposite.

Let notices be served on remaining unserved non-applicants-respondent for 20.12.2018.

Process dasti as well registered/speed post/email.



List on 20.12.2018.

CA-979(PB)/2018

Mr. Pramod Kumar Sharma, Resolution Professional has pointed out that the vital information has not been divulged by the non-applicant-respondents who are the ex.-management and they are under obligation to do so by virtue of provision made under Section 19(2) (3) of the Code. Mr. Sharma has furnished a list of pending information and a copy thereof has been furnished to Ms. Fatima learned counsel for the non-applicant-respondents. She may file her reply by 17.12.2018 with a copy in advance to the counsel for the RP.

List for further consideration on 20.12.2018.

Sd/

**(M.M.KUMAR)
PRESIDENT**

Sd/—

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**